ACT No. IV of 1859.

PASSED BY THE LEGISLATIVE COUNCIL OF INDIA.

(Received the assent of the Governor General on the 10th February 1859.)

An Act to make further provision for the removal of Prisoners.

Preamble.

WHEREAS, by the laws in force, the Executive Government of any Presidency or place is authorized to order the removal of any person under sentence of imprisonment, from the prison or place in which he is confined, to any other public prison or place of confinement within the same Presidency or Government; and whereas it is expedient to make temporary provision for the removal of prisoners in certain cases beyond the limits of the Presidency or Government in which the place where such prisoners are confined is situate: It is enacted as follows:—

I. Whenever it shall be judged necessary or expedient that any person who has been convicted of any offence and sentenced to imprisonment for life or for any term exceeding three years, should be removed to some place of confinement beyond the limits of the Presidency or Government within which he is confined, it shall be lawful for the Governor General in Council, or for the Executive Government of the Presidency or place with the sanction of the Governor General in Council, to order the removal of such person from the prison or place in which he is confined to any other prison or place of confinement within any part of the territories which are or may become vested in Her Majesty by the Statute 21 and 22 Vic. c. 106, entitled "An Act for the better Government of India."

Executive Government empowered to remove certain prisoners beyond the limits of the Presidency or Government within which they are confined.

II. This

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Duration of Act.

II. This Act shall continue in force for one year.

Removals heretofore made, legalized.

III. Any prisoner who, previously to the passing of this Act, shall have been removed in manner aforesaid from any prison or place of confinement to any other prison or place of confinement in the said territories, shall be held to have been lawfully removed.